

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINKEM LABS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VINKEM LABS LIMTIED
2.	Date of incorporation of corporate debtor	December 21, 1994
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24231TN1994PLC029622
5.	Address of the registered office and principal office (if any) of corporate debtor	29, Shanthi Colony, Anna Nagar, Chennai - 600040
6.	Insolvency commencement date in respect of corporate debtor	September 25, 2024 (Copy of order was made available to Interim Resolution Professional on September 28, 2024)
7.	Estimated date of closure of insolvency resolution process	March 24, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kavitha Surana IBBI/IPA-002/IP-N00166 /2017-18/10435
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - S.U.S Bhawan, No. 2, Vimala Street, Ayyavoo Colony, Aminjikarai, Chennai – 600029. Email ID: kavitha@mksurana.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - S.U.S Bhawan, No. 2, Vimala Street, Ayyavoo Colony, Aminjikarai, Chennai – 600029. Email ID: kavitha@mksurana.com
11.	Last date for submission of claims	October 09, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage. Accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized Representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Kavitha

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Vinkem Labs Limited on September 25, 2024, Copy of order was made available to Interim Resolution Professional on September 28, 2024

The creditors of Vinkem labs Limited are hereby called upon to submit their claims with proof on or before October 09, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Kavitha Surana
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00166/2017-18/10435
In the matter of VINKEM LABS LIMITED



Date – October 01st, 2024
Place – Chennai